



2026:AHC:21592

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 2042 of 2026

Ramu And Another

.....Petitioner(s)

Versus

State Of U.P. And 13 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Devendra Kumar
Counsel for Respondent(s)	:	C.S.C., Rameshwar Prasad Shukla

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Learned counsel for the petitioners is permitted to make necessary correction the prayer clause during the course of the day.
2. Heard learned counsel for the petitioners, learned Standing Counsel for State-respondents and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner/petitioners in the present petition is to direct the respondent No.2/Sub Divisional Magistrate, Tehsil Ghosi District Mau to decide Case No.2884 of 2025 (Computerized Case No.T20251510202884) (Ramu & others Vs. Ram Prasad @ Muse and others) expeditiously.
4. The matter is pending before the respondent No.2 since long and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the respondent No.2/Sub Divisional Magistrate, Tehsil Ghosi District Mau to decide the aforesaid case ***strictly in accordance with law*** and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

January 30, 2026

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